

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. 12 /2026/EZ

(Under Section 14 R/W Section 18 (1) & (2) Of The National Green
Tribunal Act, 2010)

In the matter of :

Sanjeeb Kumar Mohanty & Anr. ...Applicants
-Vrs.-
State of Odisha and Ors. ...Respondents

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CUTTACK
Date :05.01.2026

By the Applicants through Counsel

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SYNOPSIS

The present Original Application is filed in public interest seeking urgent intervention of this Hon'ble National Green Tribunal to protect the Balukhanda–Konark Wildlife Sanctuary and its Eco-Sensitive Zone (ESZ), which constitute a fragile coastal ecosystem of immense ecological importance. Despite statutory prohibitions, large-scale illegal construction, tree felling, deforestation, land clearing and commercial real estate activities are being carried out by Respondent Nos. 7 and 11 to 13 within the Sanctuary and its ESZ without any lawful approval. These activities have resulted in serious ecological damage, destruction of natural habitat and irreversible alteration of the original character of the Sanctuary, as evidenced by official communications, RTI disclosures, site-specific GPS coordinates and photographic material placed on record.

It is further submitted that despite repeated representations by the Applicant and clear notices issued by the Forest Department directing stoppage of such illegal activities, the private respondents continue to defy the law with impunity, while the regulatory authorities, including the District Collector, Puri-cum-Chairman of the ESZ Monitoring Committee, Odisha State Pollution Control Board and other concerned officials, have failed to take timely and effective action. The ESZ Monitoring Committee is not functioning in a regular or meaningful manner, thereby facilitating continued violations. Hence, the Applicant seeks constitution of a joint committee, immediate stoppage and removal of illegal constructions, restoration of the damaged environment, fixation of accountability of erring officials, and imposition of environmental compensation to prevent further degradation and to secure the ends of environmental justice.

LIST OF DATES

30.08.2025 : Applicant Received information under RTI act regarding illegal constructions by Respondent No. 7, 11, 12 and 13.

17.11.2025 : The Applicants sends representations to all Government respondents.

02.12.2025 : The SPCB forwarded the grievance of the Applicants to DFO, Puri Wild life Division, Puri

02.12.2025 : The MoEF forwarded the grievance of the Applicants to Collector, Puri and PCCF, Odisha.

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-Vrs.-
State of Odisha and Ors. ...Respondents

MEMO OF PARTIES

1. Sanjeeb Kumar Mohanty, Aged about 42 years, S/o – Biswaranjan Mohanty, At-Daitapada Sahi, Puri Town, Dist – Puri, Odisha – 752001, email : sanjeebmohanty143@gmail.com, Mob. 7077826293

2. Santosh Kumar Mohanty, S/o Pradip mohanty, aged about 41 years, At- Radhakrushna lane, Matiapada, Dist- Puri, PIN- 752002, email : mohantysantosh400@gmail.com, Mob-7978039554

... Applicants

-Versus-

1. State of Odisha, represented by Chief Secretary, Government of Odisha, Government of Odisha, Lokseva Bhawan, Bhubaneswar, Odisha, PIN-751001, email : csori@nic.in

2. The PCCF & Chief Wildlife Warden, Govt. of Odisha, 5th Floor, BDA Apartments, Prakruti Bhawan, Nilakantha Nagar, Nayapalli, Bhubaneswar-751012, Odisha, email : pccfwl@odisha.gov.in

- 3.** Collector & District Magistrate-cum-Chairman, Eco-Sensitive Zone Monitoring Committee, Balukhanda-Konark Wildlife Sanctuary, At-Collectorate, Puri, PIN -752001, Odisha, email : dm-puri@nic.in
- 4.** Tahasildar, Gop, At/Po- Gop, Dist-Puri, Odisha, PIN -752110, email: tah.gop.od@nic.in
- 5.** Tahasildar, Puri Sadar, At/Po/Dist- Puri. PIN- 752001, email: tah.puri.od@nic.in
- 6.** Divisonal Forest Officer, Puri Wildlife Division, Puri, Chakratirtha Road, Puri-752002, email :_dfo.puriwl@odisha.gov.in
- 7.** The Superintendent Engineer, Rural Works Division, Nimapada, At/Po - Nimapada, Dist - Puri, Odisha, PIN- 752106, email : eerwpuri@gmail.com
- 8.** Member Secretary, State Pollution Control Board, A-118, Unit - VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email : member.secy@ospcboard.org
- 9.** Member Secretary, State Environment Impact Assessment Authority(SEIAA), Odisha, At - 5RF-2/1, Acharya Vihar, Unit - 9, PIN - 751002 email : seiaaorissa@gmail.com
- 10.** Secretary, Ministry of Environment, Forests & Climate Change, Govt. Of India, Indira Paryavaran Bhawan, Jorbagh, New Delhi - 110003 email : secy-moef@nic.in
- 11.** Shree Swaminarayan Temple Trust, Represented through its Trustee, At - Baidas Nagar, PO - Baliguali, Ps - Penthakata Samudrika Thana, Puri, Odisha, PIN - 752004, email : info@baps.org

12. Deepti Prasad Tripathy, S/o Bamadev Tripathy, At – Matiapada, Madhuban, Kumharpada, Puri Town, Odisha, PIN – 752002

13. Ashok Kumar Sahu, S/o Bhagaban Sahu, At – Markandeswar Sahi, Po – Baseli Sahi, Puri Town, Puri, Odisha, PIN – 752001

CUTTACK

By the Applicants through Counsel

Date :05.01.2026



Akhand, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. /2024/EZ

(Under Section 14 R/W Section 18 (1) & (2) Of The National Green
Tribunal Act, 2010)

In the matter of :

Sanjeeb Kumar Mohanty & Anr. ...Applicants

-Vrs.-

State of Odisha and Ors. ...Respondents

MOST RESPECTFULLY SHOWEATH :

1. The address of the Counsel of the applicants is as given above, for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.
2. That the present application is being filed under section 14 of the National Green Tribunal Act, 2010 ('NGT Act, 2010' for short) by the applicant, being affected and interested in the protection of the environment and ecology.
3. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.

4. That the applicants are the resident of the same District where Private Respondent No. 7 and 11 to 13 are involved in illegal encroachment, tree cutting and illegal construction near Eco-sensitive prohibited zone of Balukhanda-Konark Wild life Sanctuary, Puri, Odisha.

5. The Balukhanda-Konark Wildlife Sanctuary has been notified under section 18 of Wildlife Protection Act, 1972 for conservation of the sensitive coastal ecosystem and biodiversity vide Government notification No.9013/FFAH dated 23rd April, 1984 and the notification was amended vide Government notification No.15261/FFAH dated the 1st September, 1987, in which 70.40 Acres of the Government land in one patch was excluded from the Sanctuary and the Balukhanda-Konark Wildlife Sanctuary is at a distance about 60 kilometres from Bhubaneswar in the State of Odisha and is an important site for integration of in-situ and ex-situ Conservation of Wildlife. Again, the notification dated 19th May 2017 issued by the MoEF, Govt. of India prohibits Felling of trees and all construction activities.

The notification dated 19.05.2017 issued by MoEF, Govt of India, is annexed as Annexure – 1.

6. That the Rural Works Division, Nimapada/Respondent NO. 7 has undertaken construction works from Beleswar Temple to the near by sea beach of Bay of Bengal inside Balukhand-Konark Wildlife Sanctuary without obtaining requisite permissions under the CRZ Notification, thereby causing ecological damage to the coastal environment. The Forest Ranger, Balukhanda Wildlife Range, Puri has already issued directions to stop such work immediately. But the original form of the forest is yet to be restored.

7. That the Respondent No. 11 to 13 along with others have engaged in tree felling, deforestation, land clearing and boundary construction work within the Sanctuary and its Eco-Sensitive Zone without permission from the competent authority, causing destruction of natural habitat and violation of the Environment (Protection) Act, 1986 and Forest (Conservation) Act, 1980. They are engaged in large-scale real estate activities, deforestation, and land clearing despite directions from the Forest Department to stop the same.

8. As per the information received from the DFO, Wildlife Division, Puri, Shree Swami Narayan Temple Trust/Respondent No. 11 continues to carry out illegal construction activities within the Eco-Sensitive Zone of Balukhanda-Konark Wildlife Sanctuary at GPS location N - 19.836379 and E-085.885443 of the Balukhanda Mouza under Puri Tahasil without any approval from any authorities. The letter to the Respondent No. 11 by DFO, Puri Wildlife Division states that a number of new construction are going on day in and day out violating the provision of Eco-Sensitive zone. A case also registered against the for taking action against accused/Respondent No. 11 u/S 15 of Environment (Protection) Act, 1986.

9. Similarly, Respondent 12 and 13 continues to carry out illegal construction activities within the Eco-Sensitive Zone at GPS location N-19.847032 and E-85.940593 along the side of Beleswar Road, Mouza-Chhaitana of Gop Tahasil as per the information received from the DFO, Puri Wild Life Division without any approval. A case also registered against them for taking action against accused/Respondent No. 12 & 13 u/S 15 of Environment (Protection) Act, 1986.

The Photographs showing the illegal construction and damage to the original form of the Eco-Sensitive zone are annexed as Annexure – 2 Series.

10. The DFO has issued notices to the Respondent No. 7 and 11 to 13 for illegal construction by violating rule and regulation of Eco-Sensitive zone. These information was obtained by the Petitioner through Right to Information Act, where DFO issued notice and letters to these respondent to stops all construction works near the Eco-Sensitive zone immediately, though Govt Respondent No. 7 has stopped the works, the private Respondents 11 to 13 are defying the notice of the DFO and continue with the constructions over the specified land for commercial purposes like real estate business and plot selling to other persons. The inquiry made by the Forest Department made it clear that they have engaged in construction works near Eco-Sensitive Zone without any approval from the authorities.

The documents received from Forest Department regarding the illegal constructions near Eco-Sensitive zones and notices to Respondent No. 7,11,12 & 13 are annexed as Annexure – 3 Series.

11. That defying all the provisions of law, private Respondents are continued there works over the said Eco-sensitive zone land illegally without valid permission from the competent authority. Also the Private Respondents are using the forest land for commercial benefits. In this regards, the Petitioners repeatedly submitted separate Representations to the authorities, but all are in vain. Recently, the Petitioners submitted fresh representations to all authorities on 17.11.2025 with a prayer to take action against the Respondent No. 7, 11, 12 & 13. Till date no action has been taken. However, SPCB, Odisha forwarded the representation to the DFO, Puri Wild life Division, Puri for necessary

action. Similarly, MoEF, Govt. of India also forwarded to the PCCF & Chief Wildlife Warden, Govt. of Odisha and Chairman, Monitoring Committee-cum-District Collector, Puri for necessary action.

The Grievance Petition dt 17.11.2025 along with postal receipts and Response from SPCB, Odisha and MoEF are annexed as Annexure – 4 Series.

12. That this Hon'ble Tribunal in addition to the Hon'ble Apex Court has time and again shown great enthusiasm in preserving the environment and passing judgments that are not only important for the present but also set precedents for the future of our naturally well-endowed nation.

13. That the balance of convenience is in favor of the applicant and the ends of justice shall suffer if the relief as prayed is not granted.

GROUND

The Applicant is filing the present Original Application from amongst the following grounds:

1. That in the matter of Amarnath Shrine, In re, (2013) 3 SCC 247, the Hon'ble apex court opined that "Forests in India are an important part of the environment. They constitute a national asset." The Hon'ble court also emphasized on the role of the state to protect such national assets. In the present case rampant constructions are done inside and near the Eco-Sensitive zone of Balukhanda-Konark Wildlife Sanctuary and polluted by the private respondents. But the authorities are silent over the issue despite of grievances are submitted before them.

2. That the Article 48 A of the Constitution of India the State shall Endeavor to protect and improve the environment and to safeguard the forests and wildlife of the country. But in the present case no initiation

are taken by the state to protect the Sanctuary and its Eco-Sensitive Zone from the clutch of the occupier.

3. That as per sub-clause (g) of Art. 51-A of the Constitution of India it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures. But the private respondents are damaging the valuable forest and climate due to inaction of the state authorities.

4. That the Hon'ble Apex Court in *Maneka Gandhi vs. Union of India*, (AIR 1978 SC 597). Art. 21 guarantees a fundamental right to life –a life of dignity to be lived in a proper environment, free of danger of disease and infection. But due to the continuous illegal acts of the private respondents, the environment in the concerned area is being progressively degraded and polluted. Despite being the statutory authorities entrusted with the duty to protect the environment, the Odisha State Pollution Control Board, the Collector, Puri-cum-Chairman of the ESZ Monitoring Committee, Balukhanda-Konark Wildlife Sanctuary, and other regulatory authorities have remained silent spectators to such blatant illegalities. The ESZ Monitoring Committee is not holding meetings at regular intervals and has failed to effectively monitor, prevent, and take action against the ongoing violations in and around the Eco-Sensitive Zone of the Sanctuary.

5. That the absence of any preventive action by District and State authorities shows the pathetic red tape attitude of the Government Organization towards the Environment and thus the applicant prays urgent intervention of this Hon'ble Green Tribunal and as such seeks the direction of this Hon'ble Court to the respondents to take action in a time bound manner.

6. That the Respondent Government Organizations would fail to uphold the provisions of the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, The Forest (Conservation) Act, 1980 in their true letter and spirit.

7. That the balance of convenience is in favour of the applicant and the ends of justice shall suffer if the relief as prayed is not granted.

LIMITATION

That present application is within limitation as the same is preferred before the stipulated time period U/s 14 of the National Green Tribunal Act, 2010 which is a continuing cause of action. Thus the cause of action is a continuous one and hence the present application is filed within limitation period.

INTERIM PRAYER

Hon'ble Tribunal may please to direct the District Collector, Puri to immediately stop tree cutting and Construction by the Respondent No. 11 to 13 within the Eco-Sensitive Zone of Balukhanda-Konark Wildlife Sanctuary till the disposal of the Original Application.

PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

I. Directing to constitute of a joint committee of District Collector, Puri; DFO, Puri Wildlife Division, Puri; Officer of SEIAA, Odisha, and SPCB, Odisha and any other officers as Hon'ble Tribunal deems fit to inquiry and submit its reports before the Tribunal.

II. Direct Collector, Puri to demolish and remove of the illegal encroachments/structures standing in the Eco-Sensitive Zone without due approval from the authorities to protect the original form of the Eco-Sensitive Zone and Wildlife Sanctuary.

III. Fix the accountability/responsibilities of the concerned Govt. authorities including Tahasildar, Gop, DFO, Puri Wildlife Division and Tahasildar, Gop for their inaction and willful dereliction of duties causing damage to environment.

IV. Impose Fine and Environment Compensation upon Respondents No. 7, 11, 12 & 13 as there is irreparable loss to the environment and huge pollution due to the illegal activities in the Eco-Sensitive Zone and Wildlife Sanctuary.

V. Pass any other order or directions that this Hon'ble Court may deems fit and proper as per the facts and circumstances of the present case.

CUTTACK

By the Applicant through Counsel

Date :05.01.2026



Akhand, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. /2026/EZ

IN THE MATTER OF: -

Sanjeeb Kumar Mohanty & Anr. ...Applicant(s)

Vs.

State of Odisha & Ors ...Respondents

AFFIDAVIT

I, Sanjeeb Kumar Mohanty, Aged about 42 years, S/o – Biswaranjan Mohanty, At-Daitapada Sahi, Puri Town, Dist – Puri, Odisha – 752001, do hereby solemnly affirm and state as follows:-

1. That I am the Applicant in the above mentioned application and competent to swear this affidavit for myself and on behalf of Applicant No. 2 as authorized by him being a colleague.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.



✓ Sanjeeb Kumar Mohanty
DEPONENT

VERIFICATION

Verified on this the 5th day of January, 2026 at Cuttack that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by;

Surendra
Advocate

✓ Sanjeeb Kumar Mohanty
DEPONENT

The above named Deponent
Solemnly affirm on 5.1.2026
..... Being Identified
by Allexand (Accp)

5.1.2026
Surendra Prasad Dhal
Advocate
NOTARY, CUTTACK

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

Annexure - 1

NOTIFICATION

New Delhi, the 19th May, 2017

S.O.1654(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change number S.O. 3123(E) dated the 20th November, 2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, comments, objections and suggestions received from persons and stakeholders in response to the draft notification were duly considered;

AND WHEREAS, the Balukhanda-Konark Wildlife Sanctuary has been notified under section 18 of Wildlife Protection Act, 1972 for conservation of the sensitive coastal ecosystem and biodiversity vide Government notification No.9013/FFAH dated 23rd April, 1984 and the notification was amended vide Government notification No.15261/FFAH dated the 1st September, 1987, in which 70.40 Acres of the Government land in one patch was excluded from the Sanctuary and the Balukhanda-Konark Wildlife Sanctuary is at a distance about 60 kilometres from Bhubaneswar in the State of Odisha and is an important site for integration of in-situ and ex-situ Conservation of Wildlife;

AND WHEREAS, the Balukhanda-Konark Wildlife Sanctuary situated in Puri District in the State of Odisha extending over 87 square kilometres and the Bay of Bengal is on the Southern side of the Sanctuary. The primary tree species are casuarinas, cashew (*Anacardium occidentale*), Eucalyptus and Ear leaf Acacia (*Acacia auriculiformis*). The natural vegetation consists of Neem (*Azadirachta indica*), Ghanta (*Abutilon sp.*), Guakoli, Khirkoli (*Monilkra hexandra*) etc.;

AND WHEREAS, a portion of Golaria proposed reserved Forest Block of this Sanctuary situated on the mouth of Prachi river supports Mangrove vegetation like Keruan (*Hollarhena antidysenterika*), Raj, Guan along with associates like Mankadkendu, Barakoli, Jamun (*Syzygium cummini*), Jhumpuri, Canes and Bamboos. Wild animals like Black Buck (*Antelope cervicapra*), Spotted deer (*Rusa alfredi*), Hyena (*Hyaena sp.*), Jungle Cat (*Felis chaus*), Jackal (*Canis aureus*), Fox (*Vulpes vulpes*), Monkey (*Macaca sp.*), Hare (*Lepus sp.*), Monitor Lizard (*Varanus sp.*), etc. are found in the Sanctuary;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which are specified in paragraph 1 of this notification around the protected area of the Balukhanda-Konark Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone.

NOW THEREFORE, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an extent of 0 metres to 500 metres on the landward side of the Balukhanda-Konark Wildlife Sanctuary in the State of Odisha as the Balukhanda-Konark Wildlife Sanctuary Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and boundaries of Eco-sensitive Zone.-(1)The extent of Eco-sensitive Zone varies from 0 metres to 500 metres on the landward side of boundary of the Balukhanda-Konark Wildlife Sanctuary. 21. 50 square kilometres.

(2) The Eco-sensitive Zone is bounded by 19°54'03.5"N latitude and 86°13'34.2"E longitude towards east; 19°48'14.4"N latitude and 85°51'35.0"E longitude towards west-south; 19°52'45.0"N latitude and 86°01'01.8"E longitude towards north and 19°51'15.3"N latitude and 86°04'33.9"E longitude towards south.

(3) The map of Balukhanda-Konark Wildlife Sanctuary demarcating the Eco-sensitive Zone boundary along with the geo co-ordinates are appended as **Annexure I**.

(4) The list of thirty villages falling within the Eco-sensitive Zone along with their geo co-ordinates is appended as **Annexure II**.

2. Zonal Master Plan for the Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The Zonal Master Plan so prepared shall commensurate with the stipulation specified in the Notification and include the environmental implications.

(3) The Zonal Master Plan shall be approved by the Competent Authority in the State Government.

True copy
attested
Richard, etc

(4) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(5) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-

- (i) Environment;
- (ii) Forest;
- (iii) Urban Development;
- (iv) Tourism;
- (v) Municipal;
- (vi) Revenue;
- (vii) Agriculture; and
- (viii) Odisha State Pollution Control Board.

(6) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(7) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(8) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, tribal areas, agricultural areas, fertile lands, green areas such as parks and like places, horticultural areas, orchards, lakes, wetlands and other water bodies and also with supporting maps and the Plan shall be supported by Maps giving details of existing and proposed land use features.

(9) The Zonal Master Plan shall regulate development in the Eco-sensitive Zone and shall follow prohibited, regulated and promoted activities specified in the Notification so as to ensure Eco-friendly development for livelihood security of local communities.

(10) The Zonal Master Plan shall be a reference document for the Monitoring Committee for carrying out its functions with respect to the provisions given in this notification.

3. Measures to be taken by State Government.-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Landuse.**- Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of local residents, and for the activities listed in column (2) of the Table in paragraph 4, namely:-

- (i) Small scale industries not causing pollution;
- (ii) Eco-friendly cottages for temporary occupation of tourists, such as tents, wooden houses, for Eco-friendly tourism activities;
- (iii) Rainwater harvesting; and
- (iv) Cottage industries including village artisans:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of the Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural Springs.**- The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the catchment management plan shall be drawn up by the State Government in such a manner as to prohibit or and restrict development activities within the catchment areas.

(3) **Eco-Tourism.**-(a)The activity relating to tourism within the Eco-sensitive Zone shall be as per Eco-tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Eco-tourism Master Plan shall be prepared by the Department of Tourism, Government of Odisha in consultation with Department of Revenue and Forests, Government of Odisha.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities relating to tourism shall be regulated as under, namely.-

(i) No new construction of hotels and resorts shall be allowed within 1 km. from the boundary of the Balukhanda-Konark Wildlife Sanctuary or upto the extent of the Eco-sensitive Zone whichever is nearer and beyond the distance of 1 km. from the boundary of the Wildlife Sanctuary till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for Eco-tourism facilities as per Tourism Master Plan.

(ii) All new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the Eco-tourism guidelines issued by The National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism.

(iii) Until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural Heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government or Odisha State Pollution Control Board shall implement the regulations for control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Noise Pollution (Regulation And Control) Rules, 2000 framed under the Environment (Protection) Act, 1986.

(7) **Air pollution.**- Regulations for the control of air pollution in the Eco-Sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder shall be complied with.

(8) **Discharge of effluents.**- The discharge of treated effluent in the Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environmental (Protection) Act, 1986 and rules made therein.

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) The solid waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016 .

(ii) The inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone.

(iii) No burning or incineration of solid wastes and establishment of landfills shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.**- (i) The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28th March, 2016.

(ii) No common treatment facility or incineration shall be permitted within the Eco Sensitive Zone.

(iii) Individual hospitals or private health centres already existing within the Eco Sensitive Zone should provide adequate waste treatment system to avoid adverse impact on the Protected Area.

(11) **Plastic Waste Management.**- The Plastic Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 340 (E), dated the 18th March, 2016.

(12) **Construction and Demolition Waste Management.**- The Construction and Demolition Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 317(E), dated the 29th March, 2016.

(13) **E-waste.**- The E- Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change .

(14) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) The Central Government and the State Government shall specify other measures, if it considers necessary, in giving effect to the provisions of this notification.

4. List of activities prohibited or to be regulated or promoted within the Eco-sensitive Zone.- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and shall be regulated in the manner specified in the Table below, namely:-

Sl. No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Commercial Mining, stone quarrying and crushing units.	(a) All new and existing (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new industries and expansion of existing polluting industries in the Eco-sensitive zone shall be permitted. Only non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the Guidelines issued by the Central Pollution Control Board in February 2016, unless so specified in this notification. In addition, non-polluting cottage industries shall be promoted.
4.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Establishment of ports, harbours and jetty.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Prohibited (except as otherwise provided) as per applicable laws.

8.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
9.	Commercial establishment of hotels and resorts.	No new or expansion of existing commercial establishments such as hotels and resorts shall be permitted within the Eco-sensitive Zone.
10.	Construction activities.	No new construction of any kind shall be permitted within the Eco-sensitive Zone, except for the domestic needs of local residents including the activities listed in sub-paragraph (1) of paragraph 3. In case of the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum.
11.	Establishment of solid waste disposal site and common incineration facility for solid and bio medical waste .	No new solid waste disposal site and waste treatment/processing facility of solid waste is permitted within Eco sensitive zone. Further installation of common or individual incineration facility for treatment of any form of solid waste generated from industrial process and health establishment/hospitals etc. is Prohibited.
12.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate, companies.	Prohibited (except as otherwise provided) as per applicable laws except for meeting local needs.
13.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
Regulated Activities		
14.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
15.	Drastic change of agriculture system.	Regulated under applicable laws.
16.	Commercial water resources including ground water harvesting.	(a)The extraction of surface water and ground water shall be permitted only for bona fide agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
17.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable law. Underground cabling may be promoted.
18.	Fencing of existing premises of hotels, lodges and resorts.	Regulated under applicable laws.
19.	Use of plastic carry bags.	Regulated under applicable laws.
20.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
21.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
22.	Introduction of exotic species.	Regulated under applicable laws.
23.	Protection of hill slopes and river banks.	Regulated under applicable laws.
24.	Air, noise and vehicular pollution.	Regulated under applicable laws.
25.	Commercial Sign boards and hoardings.	Regulated under applicable laws.

26.	Discharge of treated effluents in natural water bodies or land area.	The discharge of treated waste water/effluents shall be avoided to enter into the water bodies. Efforts to be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water/effluent shall be regulated as per applicable laws.
27.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
28.	Security Forces Camp.	Regulated under applicable laws.
29.	New wood based industry.	No establishment of new wood based industry shall be permitted within the limits of Eco-sensitive Zone: Provided that new wood based industry may be set up in the Eco-sensitive Zone using 100% imported wood stock.
30.	Eco-friendly cottages for temporary occupation of tourists such as tents, wooden houses, etc. for Eco-friendly tourism activities.	Regulated under applicable laws.
31.	Infrastructure including civic amenities.	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
32.	Open Well, Bore Well etc. for agriculture or other usage.	Regulated and the activity should be strictly monitored by the appropriate authority.
33.	Solid Waste Management.	Regulated under applicable laws.
Promoted Activities		
34.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming and fisheries.	Permitted under applicable laws.
35.	Small scale industries not causing pollution.	Non polluting industries termed as White Category as per classification of industries issued by the Central Pollution Control Board in February 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority.
36.	Rain water harvesting.	Shall be actively promoted.
37.	Organic farming.	Shall be actively promoted.
38.	Use of renewable energy sources.	Permitted under applicable laws.
39.	Adoption of green technology for all activities.	Shall be actively promoted.
40.	Vegetative fencing.	Permitted under applicable laws.
41.	Cottage industries including village artisans, etc.,	Shall be actively promoted.
42.	Use of renewable energy and fuels.	Bio gas, solar light etc. to be actively promoted .
43.	Agro-Forestry.	Shall be actively promoted.
44.	Use of eco-friendly transport.	Shall be actively promoted.
45.	Skill Development.	Shall be actively promoted.
46.	Restoration of Degraded Land/ Forests/ Habitat.	Shall be actively promoted.
47.	Environmental Awareness .	Shall be actively promoted.

Prohibited Activities as specified above shall come into effect from the date of issue of Draft Notification.

5. Monitoring Committee.- (1) The Central Government hereby constitutes a Monitoring Committee for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following, namely:-

(i) The District Collector Puri, Government of Odisha

- Chairman;

(ii) Superintendent of Police, Puri

- Member;

(iii) Representative of Non-governmental Organisations working in the field of environment to be nominated by the State Government of Odisha for a term of three years in each case	– Member;
(iv) One expert in the area of ecology and environment to be nominated by the State Government of Odisha for a term of three years in each case	- Member;
(v) Member-Secretary or Member, Odisha State Biodiversity Board	- Member;
(vi) Tahasildar, Gop	- Member;
(vii) Executive Officer, Puri Municipality, Puri	-Member;
(viii) Executive Officer, Konark NAC, Konark	- Member;
(ix) Regional Officer, Odisha State Pollution Control Board	-Member; and
(x) Divisional Forest Officer, Puri Wildlife Division	– Member-Secretary.

6. Terms of Reference:-

- (1) The tenure of the Monitoring Committee shall be for a period of three years from the date of issue of Notification.
 - (2) The Monitoring Committee shall monitor the compliance of the provisions of this Notification.
 - (3) The Monitoring Committee shall not allow the activities that are covered in the Schedule to the notifications of the Government of India in the erstwhile Ministry of Environment and Forests namely Environmental Impact Assessment, 2006 vide S.O. 1533 (E), dated the 14th September, 2006, and the Coastal Regulation Zone, Notification 2011 vide S.O. No. 19(E) dated 6th January, 2011 and subsequent amendments therein, and are falling in the Eco-sensitive Zone, including the prohibited activities as specified in the Table under paragraph 4 thereof. Only white categories of industries shall be considered as specified in the guidelines issued by the Central Pollution Control Board for “classification of Industries, 2016”.
 - (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 and S.O. 19 (E) dated 6th January, 2011 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.
 - (5) The Member Secretary of the Monitoring Committee or the concerned Commissioner shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.
 - (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (7) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wild Life Warden of the State under intimation to this Ministry as per proforma appended at **Annexure III**.
 - (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
8. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/40/2015-ESZ/RE]

LALIT KAPUR, Scientist 'G'

Annexure I

Map of Balukhanda-Konark Wildlife Sanctuary, Odisha along with Eco-sensitive Zone

Annexure I (A)

Geo Co-ordinates of boundary of Balukhanda-Konark Wildlife Sanctuary

Sl. No	Latitude	Longitude
1.	N19°48'21.7"	E85°51'53.8"
2.	N19°51'33.3"	E85°56'21.6"
3.	N19°51'35.7"	E86°00'36.5"
4.	N19°52'04.2"	E86°03'08.3"
5.	N19°53'30.8"	E86°08'02.3"
6.	N19°52'30.3"	E86°09'10.3"

Geo Co-ordinates of boundary of Eco Sensitive Zone of Balukhanda-Konark Wildlife Sanctuary

Sl. No	Latitude	Longitude
1.	N19°48'14.4"	E85°51'35.0"
2.	N19°49'18.6"	E85°51'17.6"
3.	N19°51'43.3"	E85°56'00.6"
4.	N19°51'11.9"	E85°57'56.6"
5.	N19°51'35.7"	E86°00'36.5"
6.	N19°52'45.0"	E86°01'01.8"
7.	N19°52'04.2"	E86°03'08.3"
8.	N19°53'10.2"	E86°06'30.3"
9.	N19°55'01.1"	E86°11'17.7"
10.	N19°54'03.5"	E86°13'34.2"
11.	N19°51'15.3"	E86°04'33.9"
12.	N19°49'29.7"	E86°56'10.4"

Annexure II**List of villages along with geo-coordinates falling within the Eco Sensitive Zone of Balukhanda-Konark Wildlife****Sanctuary**

ID	Village	Latitude	Longitude
1.	PURI TOWN	19°48'44.913"N	85°51'36.134"E
2.	BALU KHANDA	19°49'35.094"N	85°51'44.807"E
3.	SAMANAGARA	19°49'59.875"N	85°52'35.607"E
4.	MOHINI PUR	19°50'24.036"N	85°53'37.559"E
5.	BELADAL	19°50'50.675"N	85°54'40.130"E
6.	NAKHISAH	19°51'28.466"N	85°55'52.613"E
7.	CHHAITANA	19°51'24.129"N	85°55'35.267"E
8.	BHIMAPUR	19°51'12.358"N	85°55'35.267"E
9.	GAINDOLA	19°51'42.714"N	85°56'33.501"E
10.	BHUAN	19°51'24.129"N	85°57'2.619"E
11.	GADABANAGAR	19°51'20.412"N	85°58'20.678"E
12.	JAKHARA	19°51'35.900"N	85°59'18.912"E
13.	BADAGAN	19°51'38.378"N	85°58'56.610"E
14.	BANGAR	19°52'4.397"N	86°0'41.927"E
15.	TARAKOR	19°52'35.373"N	85°1'19.098"E
16.	KHALAKATA	19°52'24.222"N	86°2'5.562"E
17.	KONARK TOWN	19°53'16.261"N	86°4'24.334"E
18.	CHAMPAHARA	19°53'35.466"N	86°6'55.496"E
19.	KUNJA	19°53'34.847"N	86°7'29.569"E
20.	KURUJANG	19°53'49.715"N	86°7'58.067"E
21.	BUDHIABAR	19°53'7.588"N	86°7'15.320"E
22.	JAMARA	19°54'4.584"N	86°8'33.379"E
23.	GODHANAPADA	19°54'16.354"N	86°8'56.301"E
24.	GUHALAPUR	19°54'7.681"N	86°9'29.136"E
25.	ABADAN	19°54'41.755"N	86°10'37.902"E
26.	BADA RAULA	19°54'46.091"N	86°11'11.975"E
27.	SINGHAR PAL	19°54'1.486"N	86°11'52.244"E
28.	CHHENUA	19°53'45.379"N	86°12'41.805"E
29.	UDAYKANI	19°53'51.574"N	86°13'4.727"E
30.	TANDAHAR	19°53'58.388"N	86°13'18.976"E

Annexure III**Proforma of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-**

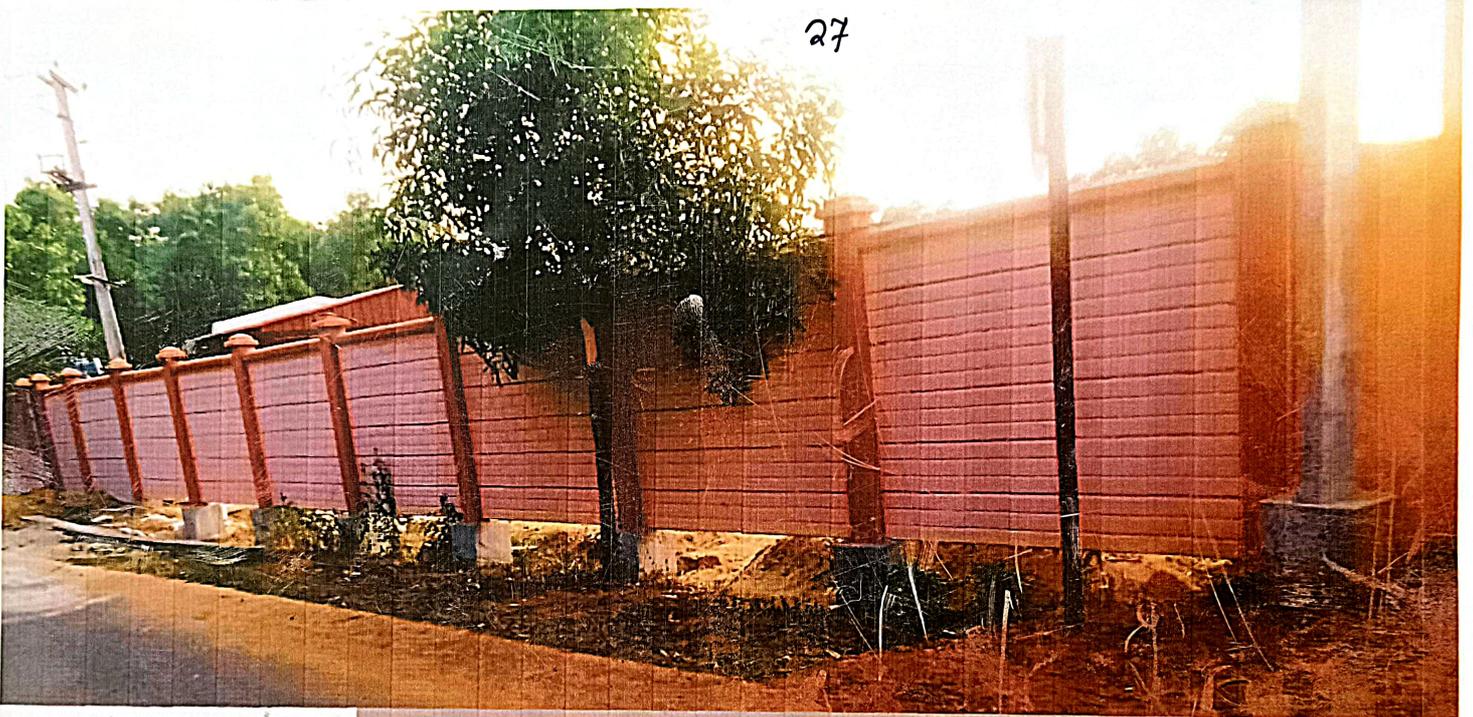
1. Number and date of Meetings;
2. Minutes of the meetings: Mention main noteworthy points. Attach Minutes of the meeting as separate Annexure;
3. Status of preparation of Zonal master Plan including Tourism master Plan;
4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise).
Details may be attached as Annexure;
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure;
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure;
7. Summary of complaints lodged under Section 19 of the Environment (Protection) Act, 1986;
8. Any other matter of importance.



TCA *BM*



27



Beleswar Temple Road, Balukhand, Odisha 752002, India

Balukhand

Odisha

India



30°C

86°F

2024-03-01(Fri) 05:00(pm)



-28-



Beleswar Temple Road, Balukhand, Odisha 752002, India

Balukhand

Odisha

India



30°C

86°F

2024-03-01(Fri) 04:55(pm)

29

Annexure-3 series



OFFICE OF THE DIVISIONAL FOREST OFFICER, PURI WILDLIFE DIVISION
E-Mail: dfo.puriwl@odisha.gov.in -06752-228281

Letter No. 5556 RTI/53 - Dated. 30 August, 2025

To

Sri Sanjeeb Kumar Mohanty,
S/o- Sri Biswaranjan Mohanty,
At -Daitapada Sahi, Puri Town
Puri, Odisha, PIN-752001

Sub: Reply to your RTI application dtd 04.08.2025 under RTI Act 2005.

Sir,

Please find herewith the document as requested by you in separate sheets.

Yours Faithfully


Public Information Officer,
Cum- Asst. Conservator of Forests,
Puri (WL) Division, Puri

TCA
Adu

Notice

987-189

(U/S-19 of environment (Protection) Act, 1986)

Rajendra Kumar Patel (Trustee/Settler),
Shree Swaminarayan Temple Trust, Jagannath Puri.

You had applied for clearance of ESZ to construct Swaminarayan temple, Hospital, School & other structures in plot no. 1565, 1566, 1567 khata no. 465 of mouza Balukhanda-151 coming within the limit of Eco Sensitive Zone of Balukhanda-Konark Wildlife Sanctuary. But you are not yet allowed to start any construction work within the ESZ. As you know, any kind of new construction activities within the ESZ area as per item 10 of prohibited activities is banned as per the notification No. 1654 Dt. 19.05.2017 of Ministry of Environment, Forest & Climate change, Govt. of India. It has come to the notice of undersigned that a number of new construction are going on day in and day out violating the provision of Eco Sensitive Zone of Balukhanda-Konark Wildlife Sanctuary. You are hereby called upon to explain why legal action as deemed proper under Environment Protection Act shall not be initiated against you for violation of provisions of ESZ, within five days of receipt of this notice.

D 30/8/2019
D.F.O-cum-Member Secretary
ESZ Monitoring Committee
Balukhanda Wildlife Sanctuary

OFFICE OF THE DIVISIONAL FOREST OFFICER: PURI WILDLIFE DIVISION
CHAKRATIRTHA ROAD: PURI-752002.
E-Mail:- dfopuri@gmail.com Tel - 06752- 228281.

No. 482/3F- 08/2019. Dated, Puri, the, 30th August-2019

Copy along with notice to Rajendra Kumar Patel (Trustee/Settler) Shree Swaminarayan Temple Trust, Jagannath Puri, Baidasnagar, P.O- Baliguali, P.S-Penthakata Marine, Puri-2 is forwarded through Range Officer, Balukhanda Wildlife Range for service of the notice and return the duplicate with acknowledgement of receipt for record in the office.

Resine by
metadi
31/8/19

D 30/8/2019
Divisional Forest Officer
Puri Wildlife Division, Puri

- 31 -

OFFICE OF THE DIVISIONAL FOREST OFFICER : PURI WILDLIFE DIVISION:
CHAKRATRITHA ROAD : PURI - 752002.

No. 5015 /3F-356/2019
Dated, Puri, the, 10 th. Sept, 2019.

The Settler,
Shree Swaminarayan Temple Trust,
Jagannath Puri.

Sub: Construction activity in Shree Swaminarayan Temple within ESZ
of Balukhanda - Konark Wildlife Sanctuary.

Ref: This office Notice No. 4821 dt. 30.08.2019 and your Letter dt.
04.09.2019.

Dear Sir,

Inviting a reference to the correspondence cited above, you are hereby directed to stop all construction works of cement concrete structure including temple forthwith, otherwise action as deemed proper for violation of Provisions of ESZ will be initiated.

This should be treated as most urgent.

Yours faithfully


Divisional Forest Officer,
Puri Wildlife Division, Puri

Form No. 21

Forest Department, Orissa

Received
By Ramen VC Balukhandi
at G.O. 2025

C.R. No-26 of 2024-25

11223

କନ ବିଭାଗ

Puri W.L.

105
DIVISION

ଡିଭିଜନ

Note - This report is to be submitted within 24 hours of this detection

ଟିପ୍ପଣୀ-- ଅପରାଧ ଧରା ପଡିବାର ୨୪ ଘଣ୍ଟା ମଧ୍ୟରେ ଏହି ରିପୋର୍ଟ ଦାଖଲ କରିବାକୁ ହେବ ।

Offence Report No. 26 BK of 24-25

Date 6.1.2025

ଅପରାଧ ରିପୋର୍ଟ ନମ୍ବର

ତାରିଖ

1. Place of occurrence--

At Swami Narayan Temple, Puri-Konark M.D. Road near Baliguali G.P.S. Location

ଘଟଣା ସ୍ଥଳ--

2. Date and hour of detection--

N 17° 836379
E 085° 885443

ଧରା ପଡିବା ସମୟ ଓ ତାରିଖ--

at 6.1.25 at 4.30 P.M.

3. Name (s), parentage and residence of offenders--

Rajendra Kumar Patel & others, Trustee of Swami Narayan Temple, Puri-Konark M.D. Road near Baliguali

ଆବାମା ଓ ତାଙ୍କ ପିତାଙ୍କ ନାମ, ବାସସ୍ଥାନ, ରତ୍ୟାଦି--

4. Property seized, if any--

No

ମାଲ କିଛି ଜବତ ହୋଇଥିଲେ, ତାହାର ବିବରଣୀ--

5. Custody of seized property--

ଜବତ ହୋଇଥିବା ମାଲର ବିମାତ୍ର--

6. Name of parentage and residence of witness(es), if any--

Praditta Kumar Mahanta
Dy. R.O. G/C Balukhandi W. L. Divn.

ସାକ୍ଷୀ କେହି ଥିଲେ, ତାଙ୍କ ପିତାଙ୍କ ନାମ, ବାସସ୍ଥାନ, ରତ୍ୟାଦି--

See

7. Nature of offence and facts of the case--

କି ପ୍ରକାର ଅପରାଧ ଓ ଘଟଣାର ବିଶେଷ ବିବରଣୀ--

The fact of the case is that based on the Preliminary enquiry report submitted by ACF, Puri the accused person has constructed a long concrete boundary wall, roads, rooms and cottages in the Eco. Sensitive Zone of the P.S.O.

Balukhand. Konark W.L. Sanctuary without permission
Further these activities are prohibited as per ESZ
notification No-1654(E) dt 19.05.2017 issued by Ministry
of Environment, Forest & Climate Change Government of
India under Environment Protection Act 1986.

Therefore a case is registered for
further investigation and for taking action against the
accused and for removal of illegal works in the
Eco-Sensitive Zone.

Yours faithfully

Rabinendra Kumar Saha
F. Forester dt 6.1.25
Balukhand (W.L.)
Section

To,
The Divisional Forest Officer
Puri WL Division, Puri.

The fact of the case is that based on the preliminary
enquiry report submitted by ACF, Puri the accused
persons have constructed a long concrete boundary
wall, roads, rooms, cottages in the Eco-sensitive
zone of the Balukhand Konark Wild life Sanctuary
without permission. Further these activities are
prohibited as per ESZ notification no. 1654(E)
dated 19.05.2017 issued by Ministry of Environment,
Forest and Climate Change Government of India
under Environment Protection Act 1986 and rules
there under.

Section 15 of the said Act prescribes the
penalty for contravention of the provisions of the
Act and the rules, orders and directions.

Therefore a case is registered by Smt Rabindra
Kumar Saha, Forester vide OR No-26 Bk of 2024-25
of Balukhand WL Range for taking action against
the accused and for removal of illegal works in
the Eco sensitive zone.

This is for favour of information & necessary
action.

Yours faithfully,
Rabinendra
FOREST RANGE OFFICER
BALUKHANDA WL. RANGE, PURI.

ବନ ବିଭାଗ

Pure Wild Life DIVISION Pure

ପୁରୀ

Received
Kushant
Dy. Ranger
V. Balukhanda WL Range
dt 22/06/2024

Note - This report is to be submitted within 24 hours of this detection

ଟିପ୍ପଣୀ--ଅପରାଧୀ ଧରା ପଡ଼ିବାର ୨୪ ଘଣ୍ଟା ମଧ୍ୟରେ ଏହି ରିପୋର୍ଟ ଦାଖଲ କରିବାକୁ ହେବ ।

Date 22.06.2024

Offence Report No. 02

ଅପରାଧୀ ରିପୋର୍ଟ ନମ୍ବର

ତାରିଖ

1. Place of occurrence-- Along the side of the Beleswar Road, Mouza - Chhatana of Gop Tahasil
ଘଟଣା ସ୍ଥଳ--

2. Date and hour of detection-- dt-22.06.2024 at 10.30 AM

ଧରା ପଡ଼ିବା ସମୟ ଓ ତାରିଖ

3. Name (s), parentage and residence of offenders-- S/o - Bamadev Tripathy, At - Matapada, P.S - Kumbharapada dist - Pure
ଆସୀନା ଓ ତାଙ୍କ ପିତାଙ୍କ ନାମ, ବାସସ୍ଥାନ, ଜିଲ୍ଲା--
① Sni Dept Prasad Tripathy
② Ashok Kumar Sahoo, S/o - Bhagaban Sahoo, At - Markandeswar Sani P.S. Baseli Sani, dist - Pure

4. Property seized, if any--

ମାଲ କିଛି କବଚ ହୋଇଥିଲେ, ତାହାର ବିବରଣୀ--

Nil

5. Custody of seized property--

କବଚ ହୋଇଥିବା ମାଲର ଜିମାଦାର--

6. Name of parentage and residence of witness(es), if any--

① Sashikanta Sethi F.O, Bhuan Beat

ଦାଖା କେହି ଥିଲେ, ତାଙ୍କ ପିତାଙ୍କ ନାମ, ବାସସ୍ଥାନ, ଜିଲ୍ଲା--

7. Nature of offence and facts of the case--

Sir,
The fact of the case is that as per memo No-516 dt-22.06.2024 of the Forest Range Officer, Balukhanda Wildlife Range OGP (Forms) DTP-349-1,500 Bks.--14-02-2005 along with Forest Guard Bhuan Beat inspected the spot on dt-22.06.2024 and found that the
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**OFFICE OF THE DIVISIONAL FOREST OFFICER: PURI WILDLIFE
DIVISION**

CHAKRATIRTHA ROAD: PURI- 752002

E-mail:- dfo.puriwl@odisha.gov.in / Telephone - 06752-228281

Letter No - 672 5F/434 / 2024
Dated, Puri, the 27th January, 2025

To

The Superintendent Engineer,
Rural Works Division, Nimapada.

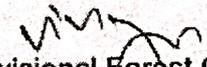
Sub:-

**Violation of Wildlife Protection Act- 1972 in road construction work
from Beleswar Temple to sea beach inside Balukhand-Konark
Wildlife Sanctuary.**

Attached herewith please find the letter issued by Forest Range Officer,
Balukhanda Wildlife Range to the Asst. Engineer, Rural Works division, Konark
Sub-division.

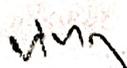
You are therefore requested to cease all works being carried out in
violation of Wildlife Protection Act 1972.

Acknowledgement for the receipt of their letter may be submitted to this
office for record and compliance.


Divisional Forest Officer
Puri Wildlife Division, Puri

Memo No. 673 Dt. 27.01.2025

Copy forwarded to The Range Officer, Balukhanda Wildlife Range. He is
directed to ensure stopping of all works being carried out without necessary clearance.


Divisional Forest Officer
Puri Wildlife Division, Puri

To,

1. Chief Secretary, Government of Odisha, Lokseva Bhawan, Bhubaneswar, Odisha - 751001 email : csori@nic.in
2. Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Odisha, Kharvel Bhawan, Bhubaneswar, Odisha - 751001, email : fesec.or@nic.in
3. Collector & District Magistrate, Collectorate, Puri, PIN -752001, Odisha, email : dm-puri@nic.in
4. Tahasildar, Gop, At/Po- Gop, Dist-Puri, Odisha, PIN -752110, email:
5. Tahasildar, Puri, At/Po/Dist- Puri. PIN- 752001, email: tah.puri.od@nic.in
6. Divisonal Forest Officer, Puri Wildlife Division, Puri, Chakratirtha Road, Puri-752002, email : _dfò.puriwl@odisha.gov.in
7. The Superintendent Engineer, Rural Works Division, Nimapada, At/Po - Nimapada, Dist - Puri, Odisha, PIN- 752106
8. Member Secretary, Odisha Pollution Control Board, A-118, Unit - VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email : member.secy@ospboard.org
9. Member Secretary, State Environment Impact Assessment Authority(SEIAA), Odisha, At - 5RF-2/1, Acharya Vihar, Unit - 9, PIN - 751002 email : seiaaorissa@gmail.com
10. Secretary, Ministry of Environment, Forests & Climate Change, Govt. Of India, Indira Paryavaran Bhawan, Jorbagh, New Delhi - 110003 email : secy-moef@nic.in

Sub: *Grievance regarding rampant environmental violations, illegal constructions, and tree felling inside Balukhanda Wildlife Sanctuary, Puri and its Eco-Sensitive Zone in violation of environmental and forest laws.*

Respected Sir,

We respectfully bring to your attention a matter of grave environmental concern regarding large-scale violations occurring within and around the Balukhanda Wildlife Sanctuary, District - Puri, Odisha. The area, which is notified as a protected sanctuary and eco-sensitive zone, has now become a hub of illegal activities such as tree felling, unauthorized constructions, and

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non-forest use of forest land — all in blatant violation of environmental, forest, and Coastal Regulation Zone (CRZ) laws.

1. Illegal Constructions and Non-Forest Activities:

The *Rural Works Division, Nimapada* has undertaken construction work from *Beleswar Temple to the sea beach* without obtaining requisite permissions under the CRZ Notification, thereby causing ecological damage to the coastal environment. The *Forest Ranger, Balukhanda Wildlife Range, Puri* has already issued directions to stop such work immediately. But the original form of the forest is yet to be restored.

As per the *Hon'ble Supreme Court's Order dated 14.02.2000 in W.P. (C) No. 202/1995 (T.N. Godavarman Thirumulpad vs. Union of India & Ors.)*, all non-forestry activities, tree felling, removal of biomass, and any construction within sanctuary areas are strictly prohibited without prior approval of the Hon'ble Supreme Court.

2. Violation by Private Entities and Individuals:

The following entities and individuals along with others have engaged in tree felling, deforestation, land clearing and boundary construction work within the Sanctuary and its Eco-Sensitive Zone without permission from the competent authority, causing destruction of natural habitat and violation of the *Environment (Protection) Act, 1986* and *Forest (Conservation) Act, 1980*: are engaged in large-scale real estate activities, deforestation, and land clearing despite directions from the Forest Department to stop the same:

- a. Swami Narayan Trust, At – Baidas Nagar, PO – Baliguali, PS – Penthakata Samudrika Thana, Puri – 752004, continues to carry out illegal construction activities within the Eco-Sensitive Zone over Plots No. 1565,1566,1567/11553 in Khata No. 465, Balukhanda Mouza Under Puri Tahasil.
- b. Crackers India Infrastructure Limited, At – Station Road, PS – Badabil, Dist – Keonjhar, PIN – 758001 continues to carry out illegal construction activities within the Eco-Sensitive Zone over Plot No. 1567, in Khata No. 521/7077, Balukhanda Mouza Under Puri Tahasil.
- c. Ashok Kumar Sahu, S/o Bhagaban Sahu, At – Markandeswar Sahi, PO – Baseli Sahi, Puri Town continues to carry out illegal construction activities within the Eco-Sensitive Zone over Plot No.

2542/2989, in Khata No. 994/491 of Chhaitana Mouza Under Gop Tahasil

d. Deepti Prasad Tripathy, S/o Bamadev Tripathy, At - Matiapada, Madhuban, Kumharpada, Puri continues to carry out illegal construction activities within the Eco-Sensitive Zone over Plot No. 2542, in Khata No. 994/492 of Chhaitana Mouza Under GopTahasil

3. Violation of Statutory and Judicial Directions:

These activities constitute clear violations of:

- The *Environment (Protection) Act, 1986*
- The *Forest (Conservation) Act, 1980*
- The *CRZ Notification, 2019*
- The *Supreme Court's Order dated 14.02.2000 in the T.N. Godavarman case prohibiting non-forest use of forest land without prior approval.*

Prayer:

In view of the above, I most humbly request your good office:

1. To conduct an immediate joint inspection and submit a factual report.
2. To stop all ongoing illegal constructions and tree felling activities in and around Balukhanda Wildlife Sanctuary.
3. Impose environmental compensation on the violators and ensure restoration of the damaged forest land and eco-sensitive zone.
4. Initiate appropriate legal and departmental proceedings against the officials or entities responsible for negligence or complicity.

The matter requires urgent attention to prevent further irreversible damage to the fragile coastal ecosystem and to uphold the sanctity of law and environmental justice.

Yours faithfully,

Sanjeeb Kumar Mohanty
Sanjeeb Kumar Mohanty
At-Daitapada Sahi, Puri Town
Dist - Puri, Odisha -752001

Santosh Kumar Mohanty
Santosh Kumar Mohanty
At- Radhakrushna lane,
Matiapada, Puri-752002

puri
17.11.25

Puri H.O (752001) Counter No.2
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18-11-2025 10:58:25,20 (Actual)qms,
To: THE CHIEF SECY TO GOVT. LOKSEVA
PO: BHUBANES. ODISHA - 751001
From:SANJEEB KUMAR MOHANTY-752001
(Base:47.00)

Track@ www.indiapost.gov.in Dial-18002666868

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Nayapalli S., ODISHA - 751012
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(Base:47.00)

Track@ www.indiapost.gov.in Dial-18002666868

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To: THE TABASILDAR, PURI
Puri H.O, ODISHA - 752001
From:SANJEEB KUMAR MOHANTY-752001
(Base:19.00)

Track@ www.indiapost.gov.in Dial-18002666868

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To: THE SUPDT ENGINEER, NIMAPARA
Nimapara S.O, ODISHA - 752106
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(Base:47.00)

Track@ www.indiapost.gov.in Dial-18002666868

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PO: BHUBANES, ODISHA - 751001
From:SANJEEB KUMAR MOHANTY-752001
(Base:47.00)

Track@ www.indiapost.gov.in Dial-18002666868

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GSTIN:21AAAGP1D10J1Z0,Article Count: 10
Total Base Tariff: 386
Total CGST: 35 Total SGST: 35

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Sanjib Kumar Mohanty

-39-

Puri H.O (752001) Counter No.2
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18-11-2025 10:54:41,20 (Actual)qms,
To: THE MEMBER SECY, STATE ENVI
Old Town S.O, ODISHA - 751002
From:SANJEEB KUMAR MOHANTY-752001
(Base:47.00)

Track@ www.indiapost.gov.in Dial-18002666868

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18-11-2025 10:55:28,20 (Actual)qms,
To: THE SECY MINISTRY OF, ENVIRONMENT
Lodi Road HO, DRIHT - 110003
From:SANJEEB KUMAR MOHANTY-752001
(Base:47.00)

Track@ www.indiapost.gov.in Dial-18002666868

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18-11-2025 10:55:59,20 (Actual)qms,
To: THE COLLECTOR, AND D M
Puri H.O, ODISHA - 752001
From:SANJEEB KUMAR MOHANTY-752001
(Base:19.00)

Track@ www.indiapost.gov.in Dial-18002666868

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18-11-2025 10:56:25,20 (Actual)qms,
To: THE TABASILDAR, GOP
Gop S.O, ODISHA - 752110
From:SANJEEB KUMAR MOHANTY-752001
(Base:47.00)

Track@ www.indiapost.gov.in Dial-18002666868

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18-11-2025 10:57:43,20 (Actual)qms,
To: THE D F O, PURI WILDLIFE
Puri Station, ODISHA - 752002
From:SANJEEB KUMAR MOHANTY-752001
(Base:19.00)

Track@ www.indiapost.gov.in Dial-18002666868

- 40 -

Tel:0674-2973126
E-mail: rospcb.bhubaneswar@ospcboard.org
Website: www.ospcboard.org



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR
STATE POLLUTION CONTROL BOARD, ODISHA,
[DEPARTMENT OF FOREST & ENVIRONMENT AND CLIMATE CHANGE, GOVT. OF ODISHA]
Plot No- B- 59/2 & 59/3, Chandaka Industrial Estate, Patia, Po- KIIT,
Bhubaneswar-751024

No _____ / RO – MISC-24 Dt _____ /
By Email/Post

To,
The Divisional Forest Officer,
O/o: - The Divisional Forest Office,
Puri Wildlife Division, Chakratirtha Road,
Dist: - Puri-752002

Sub: Public Grievance regarding rampant environmental violations, illegal constructions and tree felling inside Balukhanda Wildlife Sanctuary and its Eco-sensitive zone in violation of environmental and forest laws-Reg.

Ref: Letter received by this office from H.O. vide Letter No.20954, dtd. 26.11.2025.

Sir,

In inviting reference to above cited subject, this is to inform you that this office has received a Public Complaint from Sri Sanjeeb Kumar Mohanty, At-Daitapada Sahi, Puri Town, Dist:- Puri and Sri Santosh Kumar Mohanty, At- Radhakrushna Lane, Matiapada, Dist:- Puri with respect to rampant environmental violations, illegal constructions and tree felling inside Balukhanda Wildlife Sanctuary, Puri and its Eco-sensitive zone in violation of environmental and forest laws (Copy Enclosed).

Since the said subject matter does not come under the purview of the SPCB, Odisha, it is requested to take necessary steps for disposal of the public complaint at your end.

Yours faithfully,

Encl: as above

REGIONAL OFFICER

Memo No. 3410 /Date 2.12.25 /By Post

Copy forwarded to Sri Sanjeeb Kumar Mohanty, At – Daitapada Sahi, Puri Town,
Dist: - Puri-752001 for kind information.

REGIONAL OFFICER

No. 2/16/2017-ESZ
Government of India
Ministry of Environment, Forest and Climate Change
(ESZ-Division)

Indira Paryavaran Bhawan,
Jorbagh Road,
New Delhi- 110 003

Dated: 8th December, 2025

To,

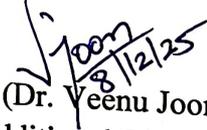
Shri Sanjeeb Kumar Mohanty,
Daitapada Sahi, Puri Town,
Distt. Puri, Odisha - 752001

**Subject: -Supply of information for Public Grievance No. MOEAF/P/2025/0000395-
reg.**

Sir,

Please refer to your Public Grievance No. MOEAF/P/2025/0000395 dated 02.12.2025 regarding rampant environmental violations, illegal constructions and tree felling inside Balukhanda Wildlife Sanctuary, Puri and its Eco-Sensitive Zone. Your grievance is being forwarded to the Chairman, Monitoring Committee constituted for overseeing the compliance of ESZ Notificaiton of above WLS of Odisha for taking appropriate action.

Yours faithfully,


(Dr. Veenu Joon)

Scientist 'E'/Additional Director

Copy to:

1. The Chairman, Monitoring Committee, The District Collector, Puri, Government of Odisha, Collector & District Magistrate Office, Governer House Road, Ramakrishna Mission Road, Puri - 752001 (Public Grievance dated 02.12.2025 enclosed).
2. The PCCF & Chief Wildlife Warden, Government of Odisha, 5th Floor, BDA Apartments, prakruti bhawan, nilakantha nagar, Nayapalli, Bhubaneshwar-751012 (Public Grievance dated 02.12.2025 enclosed).

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FORM OF VAKALATNAMA
IN THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.

/ 2026/ EZ

BETWEEN

Sanjeeb Kumar Mohanty & Anr. ...Applicant(s)

Vs.

State of Odisha & Ors ... Respondents

KNOW ALL MEN BY THESE PRESENTS, that by this VAKALATNAMA I/We

Sanjeeb Kumar Mohanty, Aged about 42 years, S/o – Biswaranjan Mohanty, At-Daitapada Sahi, Puri Town, Dist – Puri, Odisha – 752001 and Santosh Kumar Mohanty, Aged about 41 years, S/o Pradip Mohanty At- Radhakrushna lane, Matiapada, Puri-752002, Odisha

_Applicants/Appellant(s)/Petitioner(s)/Respondent(s)/Opposite Party(ies) in the aforesaid Revision/petition/Appeal/Case/Suit do hereby appoint and retain

Mr. Akhand

BCE No. O-269-2023

M- 7008816891

Advocate(s) to appear for me/us in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents for receipt of any money that may be payable to me/us in the said case and also in applications for leave to appeal to Supreme Court. I/We authorize my/our Advocate(s) to admit any compromise lawfully in the said case.

DATED THE.....03.01.....2026

Received from the executants(s)
satisfied and accepted as I hold
no brief for the other side

Accepted as above.


Advocate




SIGNATURE OF EXECUTANTS